

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 124

IA No. 1423/2024

In

CP(IB) No. 16/Chd/Pb /2022

(Admitted)

IN THE MATTER OF:

Canara Bank

...Petitioner/ Financial Creditor

Vs.

Gurdas Agro Private Limited

...Respondent/ Corporate Debtor

Under Section: 7, IBC 2016, Rule 11 NCLT Rules

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 28.08.2024.

-sd-
Court Officer

July 02, 2024
SM